

HIGH COURT OF MADHYA PRADESH,
BENCH AT GWALIOR

M.Cr.C. No. 39231/2020

(Naresh @ Golu Vs. State of Madhya Pradesh)

(1)

Gwalior, dated : 16.10.2020

Shri Mohit Bhadoriya, Advocate for the applicant.

Shri Ramendra Singh Gurjar, Panel Lawyer for the respondent/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

After arguing for sometime, when this Court was not inclined to grant bail, counsel for the applicant seeks permission to withdraw the first bail application preferred under Section 439 of the Cr.P.C in connection with Crime No. 389/2020 registered at Police Station Madhoganj, District Gwalior, for the offence punishable under Sections 307, 34 of IPC.

Accordingly, the instant bail application stands dismissed as withdrawn.

(S.A.Dharmadhikari)
Judge